

CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

O.A.No.1248/93

New Delhi, this the 4th day of December,1998

HON'BLE SMT.LAKSHMI SWAMINATHAN, MEMBER(J)
HON'BLE MR.N.SAHU, MEMBER(A)

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Shri Hira Lal
S/o Shri Chote Lal
r/o Village Bharthal,
P.O. Bijwasan,
New Delhi-110061.

....Applicant

(By Advocate: None)

Versus

1. Union of India
through its Secretary,
Ministry of Defence,
New Delhi-110001.

2. Director General,
(Ordnance Services),
Army Headquarters,
South Block,
New Delhi-110001.

3. The Commandant,
Central Vehicle Depot,
Delhi Cantonment,
New Delhi-110010.

....Respondents

(By Advocate:Sh.Rajeev Bansal, learned proxy counsel)

O R D E R (ORAL)

HON'BLE SMT.LAKSHMI SWAMINATHAN, MEMBER(J)

Heard Shri Rajeev Bansal, learned counsel for
respondents. None is present on behalf of applicant.

2. The applicant in this case has sought a
direction to the respondents to grant him in situ
promotion in terms of the Ministry of Finance Office
Memorandum dated 13.9.91 and to pass such other order as
deemed fit.

3. Shri Rajeev Bansal, learned counsel for
respondents has submitted Daily Order Part II dated
4.3.95, copy placed on record. Learned counsel submits

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that by this order, the applicant alongwith 12 other persons, have been granted in situ promotions with effect from the dates mentioned therein. In the case of applicant, it is with effect from 1.4.91 i.e. from the date when the scheme was made applicable. In the circumstances, nothing survives in this O.A. as the reliefs prayed for, have already been granted.

4. In the above circumstances, this application has become infructuous and it is, therefore, dismissed with no order as to costs.

N. Sahu
(N. Sahu)
Member(A)

/dinesh/

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)